

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Dated the 29th day of October, 1993.

C O R A M:

THE HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR S KASIPANDIAN, ADMINISTRATIVE MEMBER

O.A.NO.542/93

V PreethaApplicant

Shri MR Rajendran NairAdvocate for Applicant

Vs.

1. Union of India, represented by Secretary to Government of India, Ministry of Information & Broadcasting, New Delhi.
2. The Director General, All India Radio, Akashwani Bhawan, Parliament Street, New Delhi.
3. The Station Director, All India Radio, Beach Road, Calicut.
4. The Station Director, All India Radio, Cochin.
5. Shri Bobby C Mathew, Announcer, All India Radio, Cochin.

....Respondents

Shri S Krishnamoorthy, ACGSC for respondents 1 to 4.

Shri KP Dandapani, Advocate for respondent 5.

J U D G E M E N T

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Respondents 1 to 4 have mentioned in para 5 of their reply statement that:

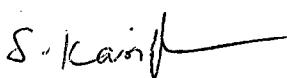
"Since one clear vacancy has (?) kept at AIR, Calicut, and accordingly the petitioner can be accommodated against that vacancy."

2. We understand this to mean, that there is a clear and open vacancy at Calicut and that applicant will be posted in that vacancy.

3. We record the statement. Formalities will be completed as quickly as possible, and the order of transfer will be issued posting applicant to Calicut expeditiously.

4. With this direction, the Original Application is disposed of. Parties will suffer their costs.

Dated the 29th October, 1993.


S KASIPANDIAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN